## NATIONAL COMPANY LAW TRIBUNAL **DIVISION BENCH CHENNAI**



ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 18/07/2017 AT 10.30 AM

> PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER

PETITION NUMBER

: TCP/15/ (IB)/2017

NAME OF THE PETITIONER(S)

: KASTURI & SONS LTD

NAME OF THE RESPONDENT(S)

: BORG ENERGY INDIA PVT LTD

UNDER SECTION

: 433(e) (f)

S.No. NAME (IN CAPITAL)

DESIGNATION

**SIGNATURE** 

REPRESENTATION BY WHOM

1. AISHWARYA · V

FOR R&P PARINERS

Counsel FOR PETITIONER

## **ORDER**

Counsel for Petitioner present and filed an affidavit under section 9(3)(b) of I&B Code, 2016 and submitted that they have already requested the banker to issue the certificate which is yet to be issued by the Bank. Counsel for Respondent submitted that previously there has been some negotiations and some amount was fixed as to the payment of the outstanding debt with regard to which a cheque for Rs.3.60 lakh was issued which got bounced. Now he submits that as per earlier negotiations he is ready to make the payment and will avail the opportunity of discussing the matter with the Petitioner. Based on this, Counsel for Respondent requests time for final settlement. At request, time is enlarged. Put up on 08.08.2017 at 10.30 A.M.

I - v ~ Yougar phasar. (S. VIJAYARAGHAVAN)

MEMBER (TECHNICAL)

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(CH. MOHD SHARIEF TARIQ) MEMBER (JUDICIAL)